

भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

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संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस.मार्ग, मुंबई-400001

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October 09, 2020

Sovereign Gold Bond Scheme 2020-21

Government of India, in consultation with the Reserve Bank of India, has decided to issue <u>Sovereign Gold Bonds</u>. The Sovereign Gold Bonds will be issued in six tranches from October 2020 to March 2021 as per the calendar specified below:

S.	Tranche	Date of Subscription	Date of Issuance
No.			
1.	2020-21 Series VII	October 12 - 16, 2020	October 20, 2020
2.	2020-21 Series VIII	November 09 - 13, 2020	November 18, 2020
3.	2020-21 Series IX	December 28 2020 -	January 05, 2021
		January 01, 2021	
4.	2020-21 Series X	January 11-15, 2021	January 19, 2021
5.	2020-21 Series XI	February 01- 05, 2021	February 09, 2021
6.	2020-21 Series XII	March 01- 05, 2021	March 09, 2021

The Bonds will be sold through <u>Scheduled Commercial banks</u> (except <u>Small Finance Banks and Payment Banks</u>), Stock Holding Corporation of India Limited (SHCIL), <u>designated post offices</u>, and recognised stock exchanges *viz.*, <u>National Stock Exchange of India Limited and Bombay Stock Exchange Limited</u>. The features of the Bond are as under:

SI. No.	ltem	Details	
1	Product name	Sovereign Gold Bond 2020-21	
2	Issuance	To be issued by Reserve Bank of India on behalf of the Government of India.	
3	Eligibility	The Bonds will be restricted for sale to resident individuals, HUFs, Trusts, Universities and Charitable Institutions.	
4	Denomination	The Bonds will be denominated in multiples of gram(s) of gold with a basic unit of 1 gram.	
5	Tenor	The tenor of the Bond will be for a period of 8 years with exit option after 5 th year to be exercised on the next interest payment dates.	
6	Minimum size	Minimum permissible investment will be 1 gram of gold.	
7	Maximum limit	The maximum limit of subscription shall be 4 KG for individual, 4 Kg for HUF and 20 Kg for trusts and similar entities per fiscal (April-March) notified by the Government from time to time. A self-declaration to this	

		effect will be obtained. The annual ceiling will include bonds subscribed under different tranches during initial issuance by Government and those purchased from the Secondary Market.
8	Joint holder	In case of joint holding, the investment limit of 4 KG will be applied to the first applicant only.
9	Issue price	Price of Bond will be fixed in Indian Rupees on the basis of simple average of closing price of gold of 999 purity, published by the India Bullion and Jewellers Association Limited for the last 3 working days of the week preceding the subscription period. The issue price of the Gold Bonds will be ₹ 50 per gram less for those who subscribe online and pay through digital mode.
10	Payment option	Payment for the Bonds will be through cash payment (up to a maximum of ₹ 20,000) or demand draft or cheque or electronic banking.
11	Issuance form	The Gold Bonds will be issued as Government of India Stock under GS Act, 2006. The investors will be issued a Holding Certificate for the same. The Bonds are eligible for conversion into demat form.
12	Redemption price	The redemption price will be in Indian Rupees based on simple average of closing price of gold of 999 purity, of previous 3 working days published by IBJA Ltd.
13	Sales channel	Bonds will be sold through Commercial banks, Stock Holding Corporation of India Limited (SHCIL), designated post offices (as may be notified) and recognised stock exchanges <i>viz.</i> , National Stock Exchange of India Limited and Bombay Stock Exchange, either directly or through agents.
14	Interest rate	The investors will be compensated at a fixed rate of 2.50 percent per annum payable semi-annually on the nominal value.
15	Collateral	Bonds can be used as collateral for loans. The loan-to-value (LTV) ratio is to be set equal to ordinary gold loan mandated by the Reserve Bank from time to time.
16	KYC documentation	Know-your-customer (KYC) norms will be the same as that for purchase of physical gold. KYC documents such as Voter ID, Aadhaar card/PAN or TAN /Passport will be required. Every application must be accompanied by the 'PAN Number' issued by the Income Tax Department to individuals and other entities.
17	Tax treatment	The interest on Gold Bonds shall be taxable as per the provision of Income Tax Act, 1961 (43 of 1961). The capital gains tax arising on redemption of SGB to an individual has been exempted. The indexation benefits will be provided to long term capital gains arising to any person on transfer of bond.
18	Tradability	Bonds will be tradable on stock exchanges.
19	SLR eligibility	Bonds acquired by the banks through the process of invoking lien/hypothecation/pledge alone, shall be counted towards Statutory Liquidity Ratio.

20	Commission	Commission for distribution of the bond shall be paid at
		the rate of 1% of the total subscription received by the
		receiving offices and receiving offices shall share at least
		50% of the commission so received with the agents or
		sub agents for the business procured through them.

(Yogesh Dayal) Chief General Manager

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